

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 102  
CP-65/ND/2024

IA/122/2024, IA/123/2024, IA/128/2024

**IN THE MATTER OF:**  
**Suman Lata Goyal**

...APPLICANT

**Vs.**

**M/s. Savitri Buildtech Pvt. Ltd**

...RESPONDENT

**Section**

**U/s 241,242,244**

**Order delivered on 09.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Adv. Shubham Gupta, Adv.  
Mahesh Kumar in IA/122/2024,  
IA/123/2024, IA/128/2024.

**ORDER**

**IA/123/2024**

This is an application seeking exemption from filing clear/typed copies of documents. Ld. Counsel for the Applicant is present and seeks liberty to withdraw this application. Liberty is granted and the same is **dismissed as withdrawn.**

**IA/122/2024 & IA/128/2024**

Heard Ld. Counsel for the Petitioner. Issue notice to the Respondent for filing reply and appearance. Notice be issued by all modes and proof of service be filed. List the matter on **09.05.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**